

ACTION TAKEN REPORT (ATR) OF GUJARAT POLLUTION CONTROL BOARD IN COMPLIANCE OF HON'BLE NGT WESTERN ZONE BENCH, PUNE IN THE MATTER OF ORIGINAL APPLICATION NO. 11 OF 2024 (WZ) WRT EARLIER LETTER PETITION NO.78/2023(WZ)

(I) PREAMBLE

Hon'ble the National Green Tribunal, Western Zone Bench, At Pune Vide Original Application No. 11 OF 2024 (WZ) took cognizance of complaint/letter received through e-mail dated 26.12.2023 made by the General Secretary, All India Forward Blog, At: A.K. Road, Fulpada, Surat, alleging therein that respondent- Tarana Prints (Parag Syntex Pvt. Ltd.) Plot No.43-45, GIDC, Pandesara, Surat, Gujarat is a mill, which burns restricted wood for producing water steam for mill boiler, resulting in emission of heavy polluted black fog in the nearby area, which is dangerous to the public health and is leading to various diseases such as T.B. & Bronchitis and order was made on dated: 11/01/2024.

Hon'ble NGT issued the following Direction as per order 11/01/2024

Relevant Para 3, is reproduced as “Prima facie, we find substance in the complaint and allegations made therein. Therefore, we deem it appropriate to call for a report from the Member Secretary, Gujarat Pollution Control Board (GPCB) with respect to the truthfulness of this complaint made to us, which shall be verified after visiting the spot by the responsible Officer of the said authority..”

(II) BASIC INFORMATION OF INDUSTRY

- M/s. Parag Syntex Pvt Ltd (Formerly: Tarana Prints) is a textile industry which engaged in Processing of art silk cloth for sarees & Dress material at Plot No. 43 to 47, GIDC- Pandesara, Pandesara– 394 221, Ta – Chorasi, Dist- Surat.
- Unit having Consent to Operate/Consolidate Consent and Authorisation (CTO/CC&A) of the Board, which is valid up to date: 30/06/2025 for the manufacturing of “Processing of art silk cloth for sarees & Dress material” having total production quantity: 64,000 Meters/Day. [Copy of CTO/CC&A is annexed herewith and marked as “Annexure – A”]

(III) THE INSPECTION OF ABOVE MENTION UNIT WAS CARRIED OUT BY THE REGIONAL OFFICE, SURAT OF GUJARAT POLLUTION CONTROL BOARD AND AS PER THE INSPECTION REPORT DATED: 20/01/2024 OBSERVATION/ FACTUAL DETAILS ARE AS UNDER:

- During visit unit is found in operation and Processing of art silk cloth for sarees & Dress material is going on.
- Source of water supply is from SMC & bore well. Generated industrial waste water after in-house primary treatment is discharged in to u/g drain leading to CETP-PIL for the further subsequent treatment. During inspection time provided primary ETP units are found in operation & finally treated w/w is being discharge into CETP – PIL for the further subsequent treatment. One representative w/w sample is collected from final outlet of industry, as mentioned in sample details. Generated domestic w/w disposed off into the septic/soak pit system. **Unit has not installed flow meter at the final outlet of the** unit hence unit is instructed for the same.
- Unit is having one Steam Boiler (capacity 8 TPH) and one TFH (capacity 3000 U). Unit has provided separate set of Multi cyclone, bag filter and Alkali Scrubber with boiler & TFH each as APCMs. During inspection Steam Boiler & TFH as well as provided all respective APCMs are found in operation. Coal is being used as a fuel & auto fuel feeding system is provided. CEMS installed at common stack reading notes as : PM 28.9 Kg/Hr. Unit is having total 2 Nos of DG sets capacity 380 KVA & 365 KVA, as a standby facility. Ambient air quality is found normal during inspection time.
- During inspection stock of ETP sludge @ 1 MT and discarded containers @ 25 no's observed within unit's premises.
- [Copy of Inspection Report is annexed herewith and marked as “Annexure – B”]

ANALYSIS RESULTS OF COLLECTED SAMPLES

<u>Final outlet of industry</u>		
<u>Parameters</u>	<u>Results</u>	<u>Norms</u>
pH	6.58	6.5 to 8.5
Colour	30	100
Total Dissolved Solids (TDS)	1916	2100
Suspended Solids (SS)	124	300
Chloride	544	600

Chemical Oxygen Demand (COD)	474	1000
Biological Oxygen Demand (BOD)	115	400
****All the parameters in mg/L except pH and Colour		

[Copy of Analysis Reports are annexed herewith and marked as “Annexure – C”]

(IV) ACTION TAKEN BY THE BOARD:

As per the Observations of Inspection reports following violation is observed & instruction issued by the inspecting officer for the same:

(I) Unit has not installed flow meter at the final outlet of the unit.

Unit has submitted reply of the non-compliance on dated: on online xgn system of the Gujarat Pollution control Board with photographic Proof.

[Copy of Reply is annexed herewith and marked as “Annexure – D”]

CONCLUSION:

Looking at the representations of the complainer and inspection report as well as collected samples analysis reports, no violation/non-compliance observed as per the content of the complainer and unit is found in compliance of CCA issued by this Board.

The Board has published Gazetted Notifications for the use of solid fuels in industrial utilities, and the fire wood was included in the list of approved fuels. The copy of Gazetted Notification published by the Board are annexed herewith and marked as “**Annexure – E**”.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. **176996** dated **08-09-2020** for the **Consolidated Consent and Authorization (CC & A)** of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,
M/s. Parag Syntex Pvt Ltd
Plot No: 43,44,45,46,47,
GIDC, Pandesara,
Surat-394221,
Tal: Chorasi, Dist: Surat.

1. Consent Order No. **AWH-109789** Date of issue: 18-10-2020.
2. The consents shall be **valid upto 30-06-2025** for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/ products:

Sr. No.	Product	Quantity
1	Processing of Art Silk Cloth for Sarees and Dress Materials	64,000 Meter/Day

Subject to specific condition:

1. Unit shall provide STP within three months of period for the treatment of domestic wastewater.
2. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water and you shall strictly comply with condition of NOC granted from CGWA.
3. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
4. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
5. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.

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M/s. Parag Syntex Pvt Ltd (ID-21441)

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Outward No: 5707/2020

3. CONDITIONS UNDER THE WATER ACT:

- 3.1. Source of Water:- Borewell and SMC Water Supply.
- 3.2. The quantity of the fresh water consumption for industrial purpose shall not exceed 900 KL/Day.
- 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 20 KL/Day.
- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 770 KL/Day. (Total Booked load in CETP: 770 KL/Day)
- 3.5. The quantity of domestic waste water shall not exceed 20 KL/Day.
- 3.6. Domestic effluent shall be disposed off through septic tank/soak pit system.
- 3.7. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of M/s. Pandesara Infrastructure Ltd(PIL).

PARAMETERS	CETP INLET NORMS
PH	6.5 TO 8.5
Temperature	40 ^o C
Colour (pt.co.scale) in units	100 units
Suspended Solids	300 mg/l
Oil and Grease	10 mg/l
Chlorides	600 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20 ^o C)	400 mg/l
COD	1000 mg/l
Total Dissolved Solids	2100 mg/l

- 3.8. The final treated effluent conforming to the above standards shall be fully conveyed into CETP of M/s. Pandesara Infrastructure Ltd(PIL). through underground drainage system of PIL & in no case effluent shall be discharged in to Environment by any means.
- 3.9. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below:-

PARAMETERS	GPCB NORMS
PH	6.5 TO 8.5
Temperature	40 ^o C
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Total Dissolved Solids	2100 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2.0 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l



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BOD (5 days at 20°C)	30 mg/l
COD	100 mg/l
Chlorides	600 mg/l
Sulphate	1000 mg/l

OR

The applicant shall stop or production activities if the effluent is not adequately treated by the CETP of PIL to conform to the standards specified by G.P.C.B.

- 3.10. The applicant shall be responsible for conveyance of entire treated effluent to the CETP of M/s. PIL & due care shall be taken to avoid any leakage or spillage of effluent during conveyance of treated effluent through drain.
- 3.11. Unit shall provide flow meters at inlet & outlet of ETP & maintain its record.
- 3.12. The applicant shall inform renewal/termination of CETP membership well in advance to GPCB.
- 3.13. The applicant shall be required to make storage facilities to store the primary treated effluent for at least 48 hours by providing acid proof brick lined impervious tanks/HDPE tanks.
- 3.14. The applicant shall make fixed arrangement for loading the effluent after primary treatment to the CETP. The unit shall not keep any by-pass line or system or loose or flexible pipe line for discharging effluent into the under ground drainage system of PIL.
- 3.15. Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be conveyed alongwith industrial effluent to the CETP of PIL.
- 3.16. Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent discharging in to underground drainage system of PIL.
- 3.17. The ENTIRE quantity of industrial effluent shall have to be conveyed by PIL. In no circumstances the effluent either treated or untreated shall be discharged any where else.
- 3.18. Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 3.19. PIL member unit have to modify / improve performance of existing Effluent treatment facilities for efficiency & adequacy in order to comply with prescribed in let standards.
- 3.20. The applicant shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of one month to GPCB & PIL on or before fifth day of the succeeding month.
- 3.21. In case of shut-down of plant for more than three days for any reason, the PIL unit member shall intimate to PIL authority & GPCB well in advance for the better operation & management of CETP.
- 3.22. The authorized representative of PIL may have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities/ETP (if required) of the applicant.
- 3.23. If the PIL authority terminates the membership of the applicant for CETP, the PIL member unit shall have to close down the manufacturing activities/industrial operation of the process plant immediately until the PIL membership is resumed.
- 3.24. The applicant shall put up at the entrance a board displaying PIL membership number & date of joining of PIL, the name of unit, particulars of the products/ process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of GSECL.

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M/s. Parag Syntex Pvt Ltd (ID-21441)

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Outward No: 382/2019

4. CONDITIONS UNDER THE AIR ACT:

4.1. The following shall be used as a fuel in Steam Boiler, Thermo Pack, and D.G.Sets respectively.

Sr. No.	Utility	Fuel	Quantity
1)	Steam Boiler	Coal/Lignite	15 MT/Day
2)	Thermopack	Coal/Lignite	14 MT/Day
3)	D.G.Set	Diesel	50 lit/Hr

4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.

4.3. The flue gas emission through stack attached to Steam Boiler, Thermo Pack, and D.G.Sets shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control system	Parameter	Permissible Limit
1	Steam Boiler (8 TPH)	30 (Common Stack)	Multi Cyclone Separator, Water Scrubber & Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
	Thermopack (3000 U)				
2	D.G.Set (380 KVA, 365 KVA) Stand by	11	---	Particulate Matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm

4.4. There shall be no process emission from the manufacturing process as well as any other ancillary process.

4.5. Industry shall take adequate measure to control dusting due to storage, transportation & handling of Coal/Lignite & fly ash.

4.6. Industry shall comply with Coal handling guideline of the Board.

4.7. Industry shall comply with fly ash notification 1999 as amended from time to time.

4.8. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source) other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/M ³)	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60	100
Particulate Matter- 2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

4.9. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.



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- 4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

5. D.G. SETS CONDITIONS

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G. Sets standards:-

The flue gas emission through stack attached to D.G. Sets shall conform to the following standards.

- The minimum height of stack to be provided with each of the generator set shall be $H=h + 0.2 (KVA)^{1/2}$, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
- Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
- The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
- A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

6. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

6.1 Authorization order No:- AWH-109789 date of Issue: 18-10-2020.

6.2 M/s. Parag Syntex Pvt Ltd is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No: 43,44,45,46,47, GIDC, Pandesara, Surat-394221, Tal: Chorasi, Dist: Surat.

Sr. No.	Waste	Quantity MT/Year	Schedule-I/ Category	Facility
1	Chemical Sludge from waste water treatment	0.17	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site.

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M/s. Parag Syntex Pvt Ltd (ID-21441)

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2	Used or Spent Oil	0.4	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.
3	Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	9.6	33.1	Collection, storage transportation and disposal to authorized decontamination facility.

6.3 The authorization shall be valid up to **30-06-2025**.

6.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

6.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.6.2 to the industry having valid CCA of this Board.

7. TERMS AND CONDITIONS OF AUTHORISATION

7.1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.

7.2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.

7.3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.

7.4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.

7.5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

7.6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"

7.7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.

7.8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous and Other Waste Rules, 2016.

7.9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

7.10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

7.11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.

7.12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.

7.13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

7.14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.



GUJARAT POLLUTION CONTROL BOARD

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- 7.15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
- 7.16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
- 7.17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
- 7.18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 7.19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
- 7.20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
- 7.21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
- 7.22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

8. GENERAL CONDITIONS:-

- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2. Applicant shall also comply with the general conditions given in annexure I.
- 8.3. Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 8.7. The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 8.8. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 8.9. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.

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M/s. Parag Syntex Pvt Ltd (ID-21441)

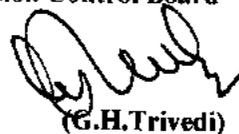
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9. **SPECIFIC CONDITIONS:-**

- 9.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 9.2. Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 9.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 9.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 9.5. Unit shall comply provisions of E-Waste Management Rules-2016.
- 9.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 9.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding **ninety days**. Prior permission of the Board shall be obtained for extension of the storage period.
- 9.8. The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 9.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

For and on behalf of
Gujarat Pollution Control Board



(G.H. Trivedi)

Deputy Chief Environmental Engineer

NO: GPCB/CCA-SRT-441(4)/ID-21441/

Date:-

Issued to:
M/s. Parag Syntex Pvt Ltd
Plot No: 43,44,45,46,47, GIDC,
Pandrasara, Surat-394221,
Tal: Chorasi, Dist: Surat.

Outward No: 570739, 21/10/2012

M/s. Parag Syntex Pvt Ltd (ID-21441)



Gujarat Pollution Control Board

PCB Id: 21441

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details Parag Syntex Pvt Ltd (Formerly:Tarana Prints)

Outward No: 56361-01/02/2024

Email :
dygptg@yahoo.co.in

PLOT NO:43,44,45,46,47, ,
PLOT NO 43 TO 47, GIDC,PANDESARA,
SURAT - 394221

Telephone :
9825129186

DIST : Surat, TAL : Chorasi , SIDC : Pandesara

Inspection Id : 768865 (On Application)

Ro Name : Surat

2 Type / Scale / Sector / Status : RED / SMALL / Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / In Operation

3 Inspection Dt & Time : 20/01/2024 12:30 / Air , Water , Hazd **Person Contacted :** Mr. Ashok Kumar Maheshwari , Director

4 Env Audit Detail : Sch : 2 , Earth Care Enviro Solutions Pvt. Ltd. , Year : 2017 , On Dt :

Commissioned Dt : 03/01/2003

Production Start Dt : 03/01/2003

Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 900.000 Dom : 20.000 **Borewells:** 2

6 Waste Water generation / Discharge (klpd) : Ind : 770.000 Dom : 20.000 **Tubewells:** 0

7 Consumer No.(Electric Meter): Source of Water Supply: SMC

8 Disposal Mode of Industrial / Domestic : Common E.T.P / Common E.T.P

9 Discharge Pt / Final Receiving Body (Ultimate): CETP OF PANDESARA / CETP OF PANDESARA

10 Status of water consent Under the Water Act,1974: AWH-109789-30/06/2025 Last Inward:176996-08/09/2020[GRT]

11 Effluent Treatment plant (ETP) : Units, if provided and status :

ETP Details : P-Chemical Dousing Tank,P-Collection Cum Equalization,P-Oil-Grease Trap,P-Pri Settling Tank,Primary,S-Aeration Tank,S-Settling Tank,S-Sludge Dry Beds,Secondary

12 Whether Industry is a member of CETP ? Pandesara Green Co-Operative Society Ltd.

13 Boilers=1 , DG Sets=1 , Flue Gas =3, Process =0 , ETP Cap = 126 , Capacity of All = 12 HP

APCM Details : Alkali Scrubber,Bag Filter,Multi Cyclone

Fuel Used : Coal,Diesel

Stack Attached to : Boiler,D.G. Sets,Fuel Heater(Thermic)

14 TSDF Name : Guj Env Prot & Infra Ltd.SACHIN [20740]

15 Lab Charges Pending : Rs. 4535.00 **Water Cess Charges Pending :** NIL

16 Last Env. Form V : 2022-2023 **Water Cess Return : 2016-2017** **HW Monthly Return : 2023-99**

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
10/01/2019	NOT	05/02/2019	31A,O15,	510611	NOT	VIG	493786
01/12/2018	SCN	29/12/2018	31A,,	505138	SCN	COM	480439
16/08/2016	NOT	13/10/2016	31A,,	402863	NOT	COM	372774

Monthly Patrak Data : Last Return : 202312 **HAZD Waste Disposal : 0.000 (0 Trucks)**

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 0, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 0	Meter Reading - 0, Kilo Litre - 0

01/02/2024

1/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 21441

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

General Observation

a	- Is the Industry in Operation ??	Yes	
a	- R.O File No	SRT-441	
b	- Industry Operating without CCA	No.	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	No.	
h	- Seperate Energy Meter for A.P.C.M ?	No.	
h	- Provision of any STAND-BY Pump ??	No.	

Air Related

a	- Fuel Type confirmitive with CCA ?	Yes	
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	- APC Measures confirmitive with CCA conditions ??	Yes	
d	- ALL APCMs are in operation	Yes	
e	- SMF availability	Provided	
f	- Thick Smoke observed in Flue Gas/Processes ??	No.	
g	- ph of Scrubbing Media as per requirement ??	Yes	
h	- Ultimate Disposal of Scrubbing Media	ETP	
i	- Nos of Samples : Stack & Ambient	0, 0	

GEM

18	- Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	No.	N.A
----	---	-----	-----

Haz Waste Related

a	- Haz waste Catg confirmitive with CCA	Yes	
b	- H.W generation exceeding CCA limits	No.	
c	- Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d	- Reusing or Recycling of Haz Waste by Industry ?	No	
e	- LogBook / XGN Manifests / Disposal Records TALLYING ??	Partially	
f	- Stock of Haz-Waste @ premises/Whether EXCESS ?	as per crux	
g	- Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	No.	N.A
h	- Installed capacity of the plane based on machinery installed (Capacity of Machine,No. of Batch/Day,Annual Capacity)	---	
i	- Technical capability and equipment complying with the SOP/Guideline?	No.	N.A
j	- Is unit complying the conditions gives in SOP/Guidelines?	No.	N.A
k	- Facility is adequate for the applied process	No.	N.A
l	- Passbook is maintained?	No.	N.A
m	- Details of PLI, if applicable	----	
n	- Details of safety specs provided by the facility	----	
o	- Seperate storage area for Haz. Waste for the utilization or generation from the process is provided?	No.	N.A
p	- Quantity of Hazardous waste procured as per CCA?	No.	N.A

Water Parameter

b	- Source of Water Supply	SMC	
c	- W.W.G is EXCEEDING the CCA Limits	No.	

01/02/2024

2/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 21441

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

d	-	W.W Disposal as per the Consent Conditions ?	Yes	
e	-	Was the ETP in operation ?	Yes	
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	Did u observe ANY ILLEGAL Discharge ??	No.	
h	-	Nos of Samples collected	01	

Remarks :

Site Observations during Inspection , PCB-ID: (21441)



Inspection Crux:

Water Observation:

Source of water supply is from SMC & bore well. Generated industrial waste water after in-house primary treatment is discharged in to u/g drain leading to CETP-PIL for the further subsequent treatment. During inspection time provided primary ETP units are found in operation & finally treated w/w is being discharge into CETP – PIL for the further subsequent treatment. One representative w/w sample is collected from final outlet of industry, as mentioned in sample details. Generated domestic w/w disposed off into the septic/soak pit system. Unit has not installed flow meter at the final outlet of the unit hence unit is instructed for the same.

[576]-01/02/2024

Air Observation:

As per the CTE amendment application & uploaded document : Unit has proposed to utilize Coal /Lignite/Wood/Bagasse/Wood/ Briquettes/Saw Dust /Agro Waste in place of only Coal/Lignite. Unit is having one Steam Boiler (capacity 8 TPH) and one TFH (capacity 3000 U). Unit has provided separate set of Multi cyclone, bag filter and Alkali Scrubber with boiler & TFH each as APCMs. During inspection Steam Boiler & TFH as well as provided all respective APCMs are found in operation. Coal is being used as a fuel & auto fuel feeding system is provided. CEMS installed at common stack reading notes as : PM 28.9 Kg/Hr. Unit is having total 2 Nos of DG sets capacity 380 KVA & 365 KVA, as a standby facility. Ambient air quality is found normal during inspection time. [576]-01/02/2024

Hazard Observation:

During inspection stock of ETP sludge @ 1 MT and discarded containers @ 25 no's observed within unit's premises. Following necessary written instruction note is issued during inspection time. [576]-01/02/2024

General Observation:

This unit is inspected with reference to (1) Hon'ble National Green Tribunal, WZB, Pune vide order dated 11-01-2024 passed in Letter complaint dated 26.12.2023 (Original Application No. 11/2024 (WZ), Earlier Letter Petition No.78/2023(WZ)) (2) CTE amendment application (Inward No : 303872 Dt:25/12/2023) only for the Fuel change i.e. unit has proposed to utilize Coal/Lignite/Wood/Bagasse/Wood/ Briquettes/Saw Dust /Agro Waste in place of only Coal/Lignite. There is no change in production, water consumption and waste water generation. Unit is engaged in Processing of art silk cloth for sarees & Dress material @64, 000 Meter/Day & for the same unit has obtained CCA, AWH-109789 which is valid up to 30/6/2025. During visit unit is found in operation and Processing of art silk cloth for sarees & Dress material is going on. [576]-01/02/2024

~ RO Comments/Reply :Based on IR and AR, no any violation noticed as mentioned in complain. / I recommend :May be GRANTED-01/02/2024

I recommend :

W.C Notings: -----[576-AEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance



Gujarat Pollution Control Board

PCB Id: 21441

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

- (1) છેલ્લા 03 માસનાં ઉત્પાદન, પાણી વપરાશ , વેસ્ટ વોટર જનરેશન , ટ્રીટમેન્ટ , , CETP માં discharge કરેલ waste water અંગેની વિગતો , ફ્યુલ વપરાશ , fly ash generation -stock -disposal તેમજ Hazardous waste generation - stock-disposal અંગેની તમામ વિગતો આધારભૂત પુરાવા સાથે રજુ કરવું.
- (2) એકમે final outlet ઉપર ફ્લોમીટર બેસાડી તેનો રેકોર્ડ નિભાવવો .

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
છેલ્લા ત્રણ માસની ઉત્પાદનની વિગત, પાણીના વપરાશ, waste water generation, waste water નાં અંતિમ નિકાલ, ફ્યુલ વપરાશ તથા હેઝાર્ડસ વેસ્ટ જનરેશન, નિકાલ, stockની વિગત આપવી.	761781(01/12/23)	---



Gujarat Pollution Control Board

PCB Id: 21441

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (21441)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	W-11	@7-8 on ph strip / 32	1235-1235	REP	from final outlet of the unit ~	brownish

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	D.G. Sets	11	380 KVA, 365 KVA - Stand by	YES	N.A	Diesel	Diesel=50 lit/Hr	
2	Fuel Heater (Thermic)	30	3000 U, Common Stack,coal/lignite=14 MT/D, Wood/Briquettes/ Agro Waste/Baggase/Saw Dust=30 MT/Day	YES	ASC,FIL,MUL	Coal	Coal/Lignite =14 MT/Day Wood/Briquettes/ Agro Wast	
3	Boiler	30	8 TPH,Common Stac ,Coal/Lignite =15 MT/Day OR Wood/Briquettes/Agro Waste/Baggase/Saw Dust=40 MT/Day	YES	ASC,FIL,MUL	Coal	Coal/Lignite =15 MT/Day OR Wood/Briquettes/ Agro W	APCM is found in operation

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Chemical sludge from waste water treatment	I -35.3	0.170-M.T	COL,DSS,STO,TRA,DST
2	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	9.600-M.T	COL,DCO,CYC,REU,STO,TRA
3	Used or Spent Oil	I -5.1	0.400-M.T	COL,CYC,REU,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	processing of art silk cloth	0.000	0.000 - MTS	0.000	NA
2	processing of art silk cloth for sarees & dress material	0.000	0.000 - MTS	0.000	NA
3	Processing of Art Silk Cloth for Sarres and Dress Materials	1920000.000	1920000.000 - MTS	1920000.000	64,000 Meter/Day

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	DETERGENT	2000.000 - KGS
2	Dyes	1930.000 - KGS
3	Finishing	1980.000 - KGS
4	Hydro	1000.000 - KGS
5	Oxalic Acid	1180.000 - KGS
6	printing gum	3960.000 - M.T
7	silicon compound	0.000 - M.T
8	sodium hydro sulphate	0.000 - M.T
9	sodium perborate	0.000 - M.T
10	Textile Auxiliaries	6000.000 - KGS
11	vat dyes	0.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 920.000	WWG : 790.000	Water Source	Remark
1	Boiler Feed	150.000	35.000	Local Body	
2	Cooling Water	50.000	35.000	Local Body	
3	Domestic Purpose	20.000	20.000	Local Body	
4	Mnfg Process	400.000	400.000	Local Body	
5	Wash Water	300.000	300.000	Local Body	

01/02/2024

6/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 21441

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

H Solid Waste

Inspection Team : Rachana M. Kantharia, SO

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(Rachana M. Kantharia, SO)

Sample ID:416234 - Analysis Completion:31/01/2024

Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / LAB
Inward : 49959

TEST REPORT

Test Report No. : 49959

Date: 31/01/2024

1. Name of the Customer : Parag Syntex Pvt Ltd (Formerly:Tarana Prints) - 21441
2. Address : 43,44,45,46,47, ,PLOT NO 43 TO 47,GIDC,PANDESARA
SURAT-394221, Taluka : Chorasi, District : Surat, GIDC : Pandesara
3. Nature of Sample : REP-Representative/Grab, (Insp Type : APP-On Application)
4. Sample Collected By : Rachana M. Kantharia, SO
5. Quantity of Sample Received : @5 lit
6. Code No. of the Sample : 416234
7. Date & Time of Collection & Inwarding : 20/01/2024 , (1235 to 1235) & 23/01/2024
8. Date of Start & Completion of Analysis : 24/01/2024 & 31/01/2024
9. Sampling Point : From Final outlet of the unit ~
10. Flow Details (Remarks) : yes
11. Mode of Disposal : in to CETP-PIL for further treatment and disposal
12. Ultimate Receiving Body : CETP OF PANDESARA
13. Temperature on Collection : 32 & pH Range on pH Strip :@7-8 on pH strip
14. Carboys Nos for : barcode & Color & Appearance :brownish
15. Water Consumption & W.W.G (KLPD) : Ind :900.000 , Dom :20.000 & Ind :770.000 , Dom :20.000

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	Ambient oC - 60 oC	32
2	pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	1 – 14 pH value As or	6.58
3	Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	2 - to 99 Hazen & 1-50	30
4	Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Method	10 – 200000 mg/L	1916
5	Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Method	2 – 10000 mg/L	124
6	Chloride	mg/l	Argentometric method. (4500 Cl ⁻ B APHA Standard M	1 - 50000 mg/l	544
7	Sulphate	mg/l	APHA(23rd edi) 4500 SO ₄ E	2-40mg/l	238
8	Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2(5.0- 50000 mg/l	474
9	Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B	01 – 1000 mg/l	6.8
10	Phenolic Compounds	mg/l	4 Amino Antipyrrene method without Chloroform Extra	0.1 – 50 mg/l	0.44
11	B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirme	05–50000 mg/l	115

Laboratory Remarks : Freeze By:445-lab_445 Dt.: 31/01/2024


J.D.OZA, Lab Head

Field Observation :

Note : 1. * - These parameters are NOT covered under the scope of NABL.

- The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
- Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
- This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
- The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
- Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat Jurisdiction only.
- Permissible Limits: as per Schedule VI of EPA Rules, 1986 as ammended by Second and Third ammendment 1993 for Effluents
- Physicochemical and microbiological parameters, Std.Methods for Water and Waste Water- 23rd Edition by APHA.
- Bioassay test (for toxicity) -IS:6582:Part-2:2001; Reaffirmed 2007.

PARAG SYNTEX PVT. LTD.

PLOT NO: 43 to 47, GIDC, PANDESARA, SURAT: 394221

Date:22-01-2024

ID: 21441

To
The Member Secretary
Gujarat Pollution Control Board,
Paryavaran Bavan,
Sector 10 -A,
Gandhinagar

Sub: Compliance of Observation & Suggestion given by GPCB officer, during their visit on dated 20-01-2024.

Dear Sir,

GPCB officer visited our unit on dated 20-01-2024 and They have given suggestion and observation. The compliance of suggestion & observation as under.

(1) You have to submit the Production details, Water consumption, Waste Water Generation, Waste water discharge into CETP and fuel consumption, Hazardous waste generation, disposal and stock details of last three months.

Compliance: The Production details, Water consumption, Waste Water Generation Hazardous waste generation, disposal and stock details of last three months is as under.

Months	Production of Processing of Art Silk Cloth for sarees and Dress Materials (Meter/Month)	Water Consumption (KL/Month)	Waste Water Generation (KL/Month)	Coal/Lignite Consumption (MT/Month)
October-2023	1274163	17836	15285	570
November-2023	1342872	18795	16112	600
December-2023	1598230	22374	19174	715

Hazardous Waste Detail

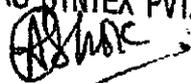
Month	Generation in last three month	Disposal in three month	Stock
ETP Sludge	10 KG	00 KG	Approx 950 KG
Used Oil	10 Lit	10 Lit Reuse as lubrication in machinery	00
Discarded Container	2 No	00 No	06 No

2.0 You should provide flow meter at final outlet of ETP and maintain its record.

Compliance: We have provided flow meter at final outlet of ETP and now, we will maintain its record. **Photograph of Flow Meter Attached**

Thanking You,

For PARAG SYNTEX PVT. LTD.


Director / Autho. Sign.

PARAG SYNTEX PVT. LTD.

PLOT NO: 43 to 47, GIDC, PANDESARA, SURAT: 394221

HOTOGRAPH FOR FLOW METER



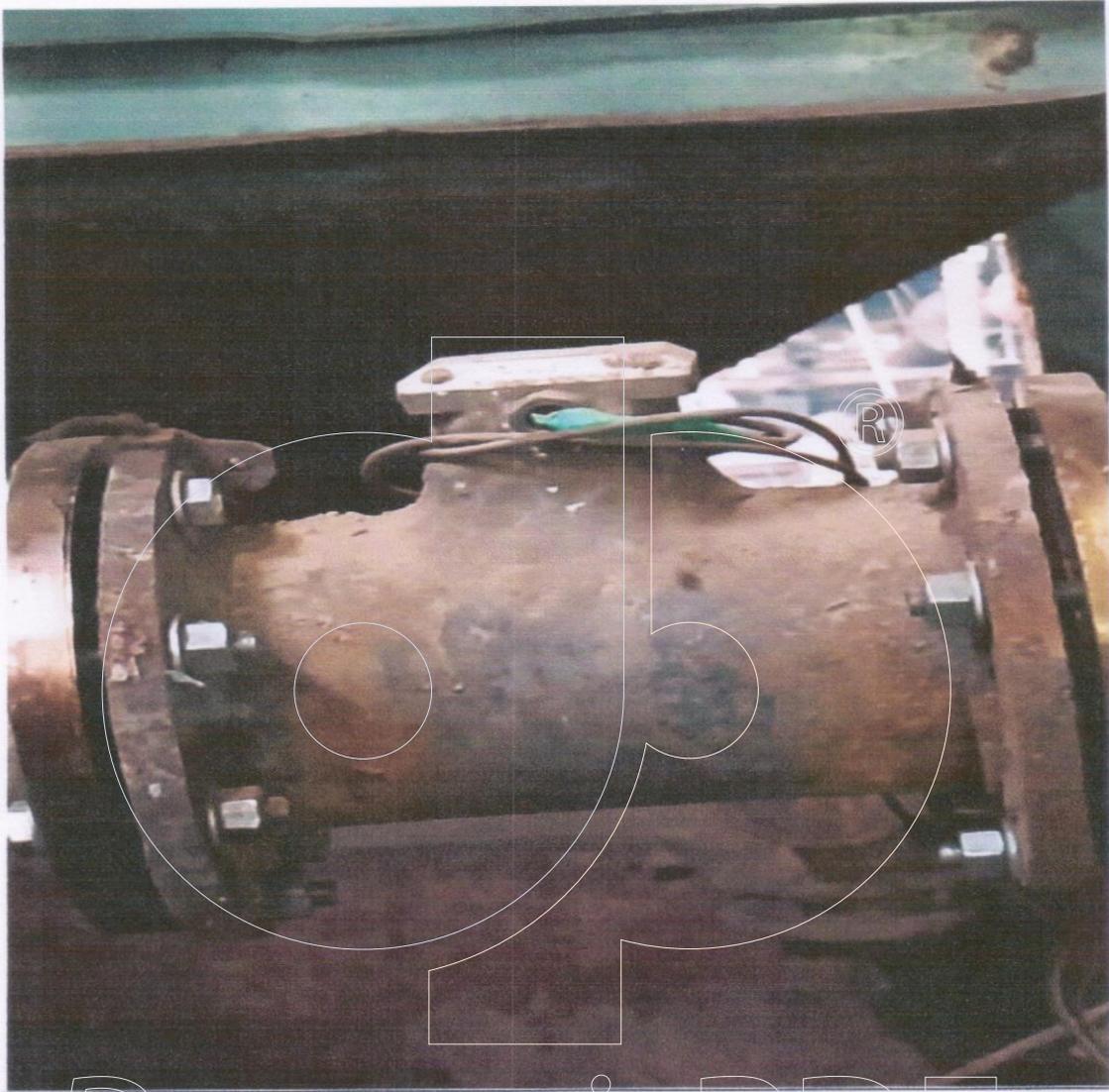
For PARAG SYNTEX PVT. LTD.

Director / Autho. Sign.

PARAG SYNTEX PVT. LTD.

PLOT NO: 43 to 47, GIDC, PANDESARA, SURAT: 394221

PHOTOGRAPH FOR FLOW METER



For PARAG SYNTEX PVT. LTD.

Director / Autho. Sign.



सत्यमेव जयते

The Gujarat Government Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. LVIII]

FRIDAY, OCTOBER 27, 2017/KARTIKA 5, 1939

Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV-C

Statutory Rules and Orders (Other than those published in Parts I, I-A and I-L) made by Statutory Authorities other than the Government of Gujarat including those made by the Government of India, the High Courts, the Director of Municipalities, the Commissioner of Police, the Director of Prohibition and Excise, the District Magistrates and the Election Commission, Election Tribunals, Returning Officers and other authorities under the Election Commission.

THE GUJARAT GOVERNMENT GAZETTE
EXTRAORDINARY
PUBLISHED BY AUTHORITY

THURSDAY, OCTOBER 26, 2017

PART IV-C

GUJARAT POLLUTION CONTROL BOARD
NOTIFICATION
SECTOR -10A, NEAR AIR FORCE STATION,
GANDHINAGAR.

The Gujarat Pollution Control Board in exercise of the powers conferred under clause (d) of Section (2) of the Air (Prevention and Control of Pollution) Act 1981, here by notifies the following fuels as the "APPROVED FUELS" in the state.

- (1) List of "APPROVED FUELS"
1. Coal
 2. Lignite
 3. Furnace Oil/LDO/LSHS
 4. Motor Gasoline
 5. Diesel
 6. Liquid Petroleum Gas (LPG)
 7. Compressed Natural Gas(CNG)/LNG
 8. Kerosene
 9. Naphtha
 10. Firewood
 11. Bio-gas

12. Agro waste/bio fuel/briquettes
13. RDF, as per provisions of Solid Waste Management Rules-2016.
14. Petcoke
15. Charcoal

(2) Petcoke is hereby notified as "APPROVED FUELS" subject to the following conditions:-

- a) The Sulphur content shall not be more than 7 % in any case/circumstance.
- b) Petcoke shall be permitted in the following projects only:-
 - i. Cement manufacturing in kilns
 - ii. Thermal Power Plant/Captive Power Plant of capacity above 25 MW
(with a condition to mix lime granules in required quantity with Petcoke)
 - iii. Glass manufacturing- up to 25 % of total fuel consumption
 - iv. Refractories manufacturing

(3) For utilization of the above approved fuels, adequate APCM shall be provided by the unit.

(4) CTE/CCA/EC, as the case may be, shall have to be obtained for utilization of these fuels.

(5) The use of Petcoke shall not be permitted in Eco-Sensitive Zone.

**K.C.MISTRY,
MEMBER SECRETARY,
GUJARAT POLLUTION CONTROL BOARD
GANDHINAGAR**